

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.1
TA (IBC)- 21(PB)/2023

IN THE MATTER OF:

Spaze Towers Private Limited
v.
Vivek Khanna & Ors.

.... Petitioner/Applicant
.... Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 12.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sumesh Dhawan, Adv. (Appearance not marked)
For the Respondent : Mr. Guneet Singh Sidhu, Adv. (Appearance not marked)

ORDER

Ld. Counsel Mr. Sumesh Dhawan appeared through VC on behalf of the Applicant.

Ld. Counsel Mr. Guneet Singh Sidhu appeared through VC on behalf of the Respondent.

It is stated that the case that is sought to be transferred to the Chandigarh Bench is connected with Company Petition (IB)-69/2022 Bench-1, NCLT, Chandigarh in which orders are reserved, and Company Petition (IB)-70/2022, NCLT, Chandigarh which is listed on 28.05.2024 and is yet to be taken up. Await report taken from Chandigarh Bench-1 on the status of Company Petition (IB)-69/2022.

At request and with consent of the parties, list the matter for a physical hearing **on 26.04.2024.**

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT